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Central Administrative Tribunal, Principal Bench

O.A. No. 101 of 1999

New Delhi this the 27th day of September, 1999

Hon'ble Shri S.R. Adige, Vice Chairman, (A)
Hon'ble Shri Kuldip Singh, Member (J)

Dr. Gyanendra Singh
S/o late Shri R.V. Singh,
R/o EG 124, Inderpuri, New Delhi 12. Applicant

(By Advocate: Shri Parveen Chaturvedi proxy for
Mrs. Mridula Ray)

Versus

Indian Agriculture Research Institute
under I.C.A.R. through its Director,
Pusa Road, New Delhi. ... Respondents

(By Advocate Shri Vijay Chaudhary)

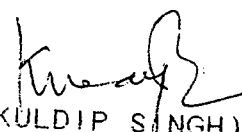
ORDER (ORAL)

By Hon'ble Shri S.R. Adige, Vice Chairman (A)

1. Heard both sides.

2. We are satisfied that the order of the Delhi High Court dated 9.7.1999 passed in CWP No. 3417 of 1997 (IARI & Ors. vs. Dr. D.S. Rana & Ors) fully covers the facts and circumstances of the present case, and under the circumstances, respondents are directed to act in accordance with the aforesaid order of the Delhi High Court dated 9.7.1999. *in the present case also?*

3. This O.A. stands disposed of accordingly.
No costs.


(KULDIP SINGH)
MEMBER (J)


(S.R. ADIGE)
VICE CHAIRMAN (A)